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Tamil Nadu Payment Of Salaries (Second Amendment) Act, 2008

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Tamil Nadu Payment Of Salaries (Second Amendment) Act, 2008

1. Short Title And Commencement :-

- (1) This Act may be called the Tamil Nadu Payment of Salaries (Second Amendment) Act, 2008.
- (2) It shall be deemed to have come into force on the 1st day of April 2008.

2. Amendment Of Section 3:-

In Section 3 of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951) (hereinafter referred to as the principal Act),--

- (1) in sub-section (1), for the expression "seven thousand rupees per mensem ", the expression "eight thousand rupees per mensem " shall be substituted;
- (2) in sub-section (2), for the expression "eight thousand rupees per mensem ", the expression "ten thousand rupees per mensem " shall be substituted;
- (3) in sub-section (3),--
- (a) in clause (a), for the expression "three thousand rupees per mensem", the expression "four thousand rupees per mensem" shall be substituted;
- (b) in clause (b), for the expression "four thousand rupees per mensem", the expression "five thousand rupees per mensem" shall be substituted.

3. Amendment Of Section 4:-

In Section 4 of the principal Act,--

- (1) in sub-section (1), for the expression "seven thousand rupees per mensem ", the expression "eight thousand rupees per mensem " shall be substituted;
- (2) in sub-section (2), for the expression "seven thousand rupees per mensem ", the expression "eight thousand rupees per mensem " shall be substituted;
- (3) in sub-section (3), for the expression "eight thousand rupees per mensem ", the expression "ten thousand rupees per mensem " shall be substituted;
- (4) in sub-section (4),--
- (1) in clause (a),--
- (a) in sub-clause (i), for the expression "three thousand rupees per mensem", the expression "four thousand rupees per mensem " shall be substituted;
- (b) in sub-clause (ii), for the expression "four thousand rupees per mensem", the expression "five thousand rupees per mensem " shall be substituted;
- (2) in clause (b),--
- (a) in sub-clause (i), for the expression "two thousand and five hundred rupees per mensem ", the expression "three thousand and five hundred rupees per mensem " shall be substituted;
- (b) in sub-clause (ii), for the expression "four thousand rupees per mensem", the expression "five thousand rupees per mensem" shall be substituted.

4. Amendment Of Section 6-A:

In Section 6-A of the principal Act,--

- (1) in sub-section (1), for the expression "seven thousand rupees per mensem ", the expression "eight thousand rupees per mensem " shall be substituted;
- (2) in sub-section (2), for the expression "seven thousand rupees per mensem ", the expression "eight thousand rupees per mensem " shall be substituted;
- (3) in sub-section (3), for the expression "eight thousand rupees per mensem ", the expression "ten thousand rupees per mensem " shall be substituted;
- (4) in sub-section (4),--
- (a) in clause (i), for the expression "two thousand and five hundred

rupees per mensem ", the expression "three thousand and five hundred rupees per mensem " shall be substituted;

(b) in clause (ii), for the expression "four thousand rupees per mensem", the expression "five thousand rupees per mensem" shall be substituted.

5. Amendment Of Section 12 :-

In Section 12 of the principal Act,--

- (1) in sub-section (1), in clause (a), for the expression "two thousand rupees per mensem", the expression "three thousand rupees per mensem " shall be substituted;
- (2) in sub-section (1-A), for the expression "six thousand rupees per mensem ", the expression "seven thousand rupees per mensem " shall be substituted;
- (3) in sub-section (1-AA), for the expression "a constituency allowance of four thousand rupees per mensem and a postal allowance of one thousand and five hundred rupees per mensem", the expression "a constituency allowance of five thousand rupees per mensem and a postal allowance of two thousand and five hundred rupees per mensem " shall be substituted;
- (4) in sub-section (4-B), for the expression "four thousand rupees per mensem ", the expression "five thousand rupees per mensem " shall be substituted.

6. Amendment Of Section 12-B:

In Section 12-B of the principal Act,--

- (1) in sub-section (1), for the expression "seven thousand rupees per mensem ", the expression "eight thousand rupees per mensem " shall be substituted;
- (2) in sub-section (2-C), for the expression "three thousand and five hundred rupees per mensem ", the expression "four thousand rupees per mensem " shall be substituted;
- (3) in sub-section (2-CC), for the expression "three thousand and five hundred rupees per mensem ", the expression "four thousand rupees per mensem " shall be substituted.